

**BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE**

**ORIGINAL APPLICATION NO. 177/2024**

**IN THE MATTER OF:**

**News Item titled “Fish meal factory gutted in Mangaluru” appearing in  
News 18 dated 28.03.2024**

**AFFIDAVIT ON BEHALF OF  
KARNATAKA STATE  
POLLUTION CONTROL BOARD**



**Through Counsel**

**Devraj Ashok**

**Standing Counsel for Karnataka State Pollution Control Board**

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News 18 dated 28.03.2024**

**I N D E X**

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DEVRAJ ASHOK  
ADVOCATE

EMAIL , email: drashok@proton.me  
PHONE : 8050637442

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Notarial Reg. No. 4229/2024  
12/09/2024

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 177/2024

**IN THE MATTER OF:**

News Item titled "Fish meal factory gutted in Mangaluru" appearing in  
News 18 dated 28.03.2024

**AFFIDAVIT ON BEHALF OF THE KARNATAKA STATE POLLUTION  
CONTROL BOARD**

I, Shri. Dr. H Lakshmikantha, aged about 52 years, son of Shri. Hanumanthappa, presently working as the Environmental Officer (Mangalore Region), Karnataka State Pollution Control Board, do hereby solemnly affirm and state that I am familiar with the facts and circumstances pertaining to the present matter, in my official capacity and based on the official documents/records maintained by the Karnataka State Pollution Control Board. As such, I am competent and duly authorized to depose the present affidavit, as set forth below:



It is respectfully submitted that the subject-matter factory i.e., M/s. Shiaar Enterprises, previously known as M/s. Mangalore Protiens (hereafter, the "unit"), is an existing industry engaged in chicken waste processing for production of animal feed powder and chicken oil. The unit has obtained Consent to Operate under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, from the Karnataka State Pollution Control Board ("KSPCB"), on 28/05/2020 and the same is valid until

*Ramanna Gowda P.*

BA., LL.B  
ADVOCATE & NOTARY (GOVT. OF INDIA)  
BANTWAL, MANGALORE DIST

*He*  
Environmental Officer  
Karnataka State Pollution Control Board  
MANGALURU

No of Corrections: 0

30/09/2029. A copy of the Consent for Operation dated 28/05/2020, issued to the unit is annexed herewith as **ANNEXURE – R 1**.

2. It is respectfully submitted that there was a fire incident at the premises of the unit in the early hours of 28.03.2024. Upon receiving information about the incident, the regional office of the KSPCB visited the site on the same day and conducted an inspection. The fire at the site had been put down by Fire department. After inspection, inspection report was prepared by the KSPCB on the same day and photographs of the site were also taken on the same date. A notice was also issued to the unit on the same day directing them to take additional measures to ensure that there is no flow of any liquid from the unit into storm water drains etc and certain information, including an action plan for the entire cleaning process of the premises of the unit was also sought. Copy of the Inspection Report dated 28/03/2024 together with photographs of the site, is annexed herewith as **ANNEXURE - R 2**. Copy of the Notice issued by KSPCB to the unit, dated 28/03/2024, is annexed herewith as **ANNEXURE - R 3**.

3. It is respectfully submitted that by way of letter dated 22.04.2024, the unit has provided the details to the KSPCB as required is annexed herewith as **ANNEXURE - R 4**. The premises of the unit has also been cleaned up as directed by the KSPCB.

4. It is respectfully submitted that the contents of the documents attached to the present affidavit are self-explanatory and provide the necessary details. As such the contents of the same are not repeated herein for the sake of brevity and KSPCB seeks to rely on the same at the time of making verbal submissions to this

Hon'ble Tribunal.



*Ramanna*  
12/9/2024  
No of Corrections: *in*  
Ramanna Gowda P.  
BA., LL.B  
ADVOCATE & NOTARY (GOVT. OF INDIA)  
BANTWAL, MANGALORE DIST

*He*  
Environmental Officer  
Karnataka State Pollution Control Board  
MANGALURU

5. It is respectfully submitted that KSPCB will be obliged to provide additional details, if any, that is required by this Hon'ble Tribunal.

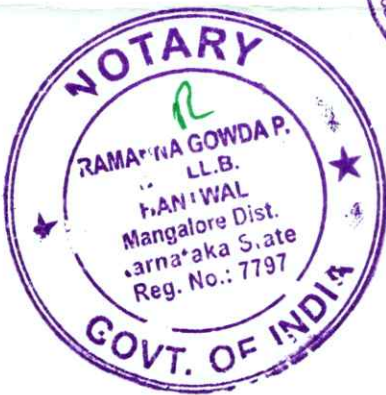
*[Handwritten Signature]*  
DEPONENT

Environmental Officer  
Karnataka State Pollution Control Board  
MANGALURU

VERIFICATION

Verified on this 12<sup>th</sup> day of September, 2024, at Bengaluru that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.

DEPONENT



No of Corrections: →

Signed & verified me on  
this 12<sup>th</sup> day of September 2024  
at Bengaluru, Mangalore Dist.  
*[Handwritten Signature]*  
12/09/2024  
RAMANNA GOWDA P.  
Notary, Bentwal, D.S.



## Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
Plot No.10B, Parisara Bhavana, Baikampady Industrial  
Area,Mangalore-575011  
Tele : 0824-2408420

Industry Colour: ORANGE  
Industry Scale: SMALL

(This document contains 8 pages including annexure & excluding additional conditions)

Combined Consent Order No: AW-326131 PCB ID: 85872 Date: 11/08/2021

### Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act , 1974 and emission under Air (Prevention and Control of Pollution)Act , 1981

- Ref: 1. Application filed by the industry / organization on 16/06/2021  
2. Inspection of the Industry/organization/by RO, on 27/07/2021

Consent is hereby granted under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 ( herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, ( here in referred to as the Air Act) and the Rules and Orders made there under and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

The Occupier is authorized to operate /carryout industry/activity & to make discharge of the effluents & emissions confirming to the stipulated standards from the premises mentioned below:

#### Location:

Name of the Industry: Shiaar Enterprises  
Address: Plot No – 450/P, 451, Shiaar Enterprises, Baikampady, Surathkal, Mangalore, D.K.  
Industrial Area: Baikampady I.A, Baikampady, Surathkal,  
Taluk: Mangalore, District: Dakshina Kannada

#### Discharge of effluents under the Water Act:

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Boiler Feed	3.000	0.500	ETP treated water will be used for toilet flushing and Gardening.
2	Cooling Water	3.000	0.000	Top up & completely recycled
3	Domestic Purpose	0.400	0.360	Discharge to ST & SP
4	Others .....	0.500	0.500	Water used for floor washing and same will be treated in 10 KLD - ETP. Treated water will be used for toilet flushing and Gardening.
5	Others .....	0.000	4.000	Process wastewater condensate .To be treated in 10 KLD ETP and treated water proposed to be reused

#### Discharge of Air emissions under the Air Act from the following stacks etc.

Sl. No.	Description of chimney/outlet	Limits specified refer schedule
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The details of Sources, control equipments and its specification, type of fuel, rate of emissions, constituents to be controlled in emissions etc. are detailed in Annexure-I.

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### Consent For Operation (CFO-Air,Water)

Karnataka State Pollution Control Board  
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The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	animals feed powder	150.0000	M.T
2	Chicken Oil	15000.0000	LTS

This consent is valid for the period from 27/07/2021 to 30/09/2029

To,  
Shiaar Enterprises  
Mr. Muhammad Sameer Ullal  
s/o moidin kunhi Ullal, PLOT  
No. 802, Pandeshwara Mang

**NOTE:**

The following Conditions A(2b, 3b) mentioned above are not applicable.

**Additional Conditions:**

1)Applicant shall conduct environmental audit and submit environmental statement in Form-V within 30th September of every year.2)There shall not be any kind of dust/smell nuisance from the unit. Treated effluent shall be completely recycled. 3) In case of any complaint/violation of consent conditions the Board is at liberty to withdraw the consent for operation 4)Industry shall completely operate the APC equipment 5)Applicant is liable to pay the balance fees as per new notification dated 12/11/

**COPY TO:**

1. The Regional Officer, Mangalore for information and necessary action.
2. Master Register.
3. Case file.

Consent Fee paid : Rs. 195000

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**Consent For Operation  
(CFO-Air,Water)**

**Karnataka State Pollution Control Board  
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Industry Colour:  
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Industry Scale: SMALL

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**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
Zonal Office : Mangalore,  
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Tele : 0824-2408420

Industry Colour: ORANGE  
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**SCHEDULE**

**TERMS AND CONDITIONS**

**A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.**

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b).The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall confirm to the standards stipulated by the Board in Annexure-1
- 3(b).The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The occupier shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The Occupier shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.

**B. EMISSIONS:**

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under.
2. The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The Occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.

**C.MONITORING & REPORTING:**

1. The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month for the parameters.

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**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
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**D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:**

1. The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.

**E. NOISE POLLUTION CONTROL:**

1. The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

**F. GENERAL CONDITIONS:**

1. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
2. The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
3. The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.
4. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.
5. The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
6. The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.
7. The Occupier shall make an application for consent at least 45 days before expiry of this consent.
8. The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.

**Note:** All efforts should be made to remove colour and unpleasant odour as far as practicable.



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### Annexure-II

Chim. No.	Chimney attached to	KVA Rating/ Capacity	Minimum chimney height to be provided above ground level (in Mtr)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Air pollution Control equipment to be installed,in addition to chimney height as per col.(4)	Date on which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	Driers	Rendering Cooker & Drier	7	PM(mg/NM3),SO2(PPM),NOx (PPM)	0.0,80,80	SCR	---
2	Boiler	3 Tones	30	PM(mg/NM3),SO2(PPM),NOx (PPM)	120,80,80	DUS	---
3	D.G. Sets	220 KVA	5	PM(mg/NM3),SO2(PPM),NOx (PPM)	0,80,80	AEC	---

Note:

SCR : Scrubber

DUS : Dust Collector

AEC : Accoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.

2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection)Rules.

3. There shall be no smell or odour nuisance from the industry.

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(20)



### Consent For Operation (CFO-Air, Water)

Karnataka State Pollution Control Board  
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#### LOCATION OF SAMPLING PORTHOLES, THE PLATFORMS, THE ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 3". Arrangements should be made so that the porthole is closed firmly during the period when it is not used for sampling.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point off 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.

For and on behalf of the  
Karnataka State Pollution Control  
Board

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**Consent For Operation  
(CFO-Air,Water)**

Karnataka State Pollution Control Board  
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Tele : 0824-2408420

Industry Colour:  
ORANGE

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(This document contains 8 pages including annexure & excluding additional conditions)

*Signature Not Verified*

*Digitally signed by*  
*Date: 2021.08.16 12:12:23*  
*+05:30*

**INSPECTION REPORT OF SRI K.M. RAMESH, ENVIRONMENTAL OFFICER,  
KSPCB, MANGALURU**

*Officer Accompanied: Dr. Manju R., DEO*

1.	Name and Address of the Industry	<b>M/s. Shiaar Enterprises (Formerly M/s. Mangalore Proteins), Plot No.450/P &amp; 451, Baikampady Industrial Area, Mangaluru Taluk, D.K. District-575 011</b>
2.	Category and classification as per Board notification.	<b>Small-Orange</b>
3.	Consent status	Consent Order No.CTO-326131, Dated: 11.08.2021 which is valid upto 30.09.2029
4.	Activity	Manufacture of Chicken Oil-15000 Lt/month, Animal Feed powder-150M.T/month
5.	Date of Inspection	19.01.2023
6.	Person Contacted	Sri. Nawaz-Accountant

**Preamble:**

**M/s. Shiaar Enterprises** (Formerly M/s. Mangalore Proteins), Plot No.450/P & 451, Baikampady Industrial Area, Mangaluru Taluk, D.K. District-575 011 is an existing industry and obtained CFO from the Board vide order No. CTO-326131, Dated: 11.08.2021 which is valid upto 30.09.2029 under Orange Category for the Manufacture of Chicken Oil-15000 Lt/month, Animal Feed powder-150M.T/month.

Further, from Kanara Industries Association have submitted representation to Hon'ble Deputy Commissioner to initiate action against your industry, wherein they have stated that though conditional CFO for manufacture of chicken meal was accorded to your industry, the obnoxious and foul smell is continuously emanating from your industry due to which the workers from the neighboring industries are complaining about various health issues like nausea, breathlessness and dizziness.

In view of the above said complaint, the industry was inspected by the undersigned on 19.01.2023 and following observations were made:

1. The ETP was not in operation during inspection.
2. The ETP has not been provided with inlet meter to measure inflow quantity of waste water into ETP.
3. Energy meter and outflow meter for STP operation has not been installed.
4. I/A's have not written STP units names on individual ETP Units.
5. I/A's have not maintained ETP logbook showing the MLSS, inflow, out flow, energy meter reading and treated water utilization details.
6. I/A's have not displayed STP flow chart and caution sign boards.

7. I/A's have not maintained log book for generation and disposal of solid waste in scientific manner.
8. I/A's have not maintained energy meter records for operation of Bio filter.
9. I/A's have not maintained logbook for maintenance and operation of Bio filter.
10. I/A's are informed to submit the details of operation and maintenance of Bio filter like change or top up of media inside the bio-filter etc.
11. I/A's are informed to submit Action taken by your industry to mitigate the odour nuisance.
12. I/A's are informed to submit the monitoring reports of air and water quality monitoring conducted if any.

However, you have been informed to cover the raw material receiving area and proper measures to smell areas to mitigate the smell nuisance. You are also informed to process the waste during the day time within 8 hours and without holding for longtime.

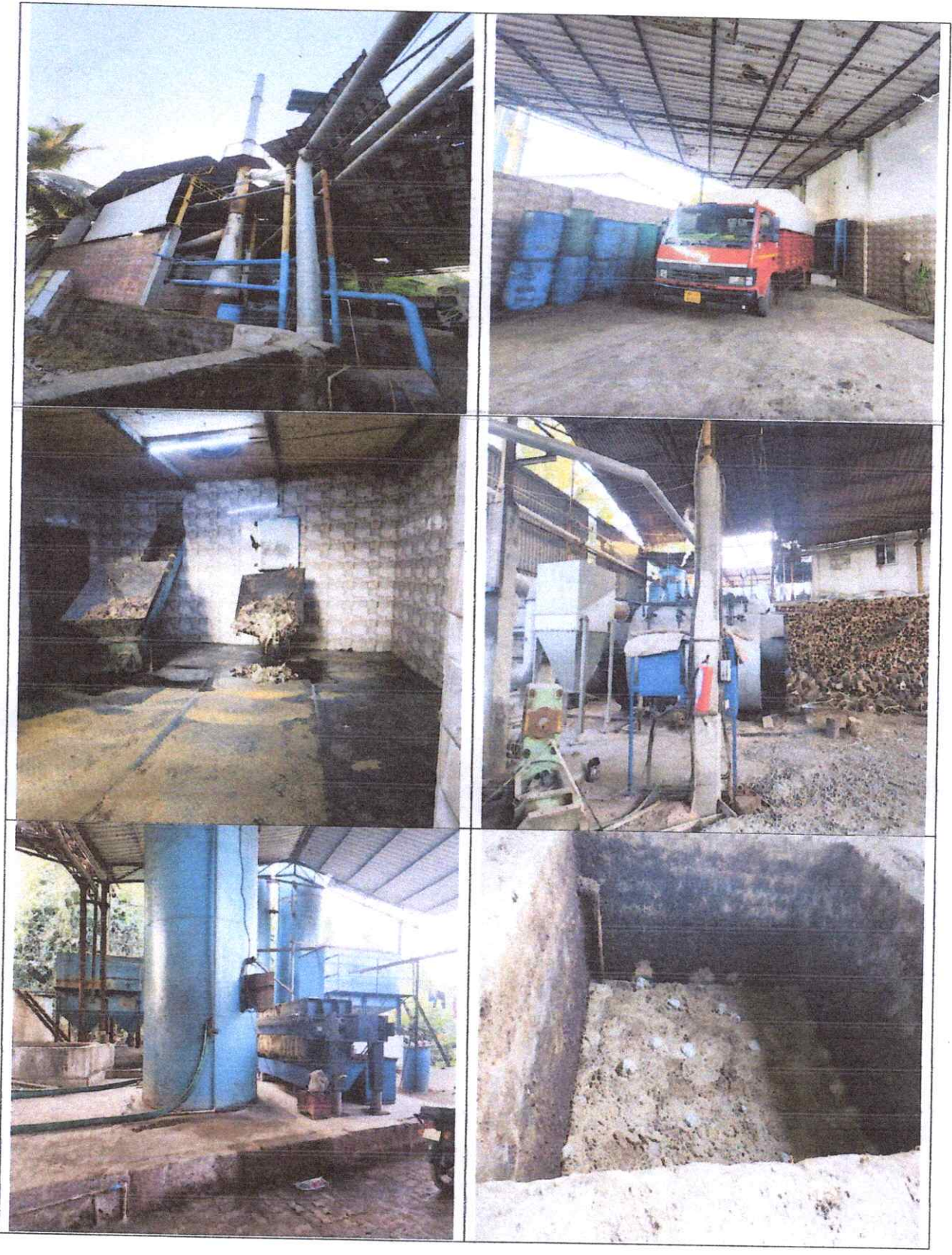
The above observations clearly indicate that I/A's are not following the conditions of consent orders issued by the Board which is gross violations under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

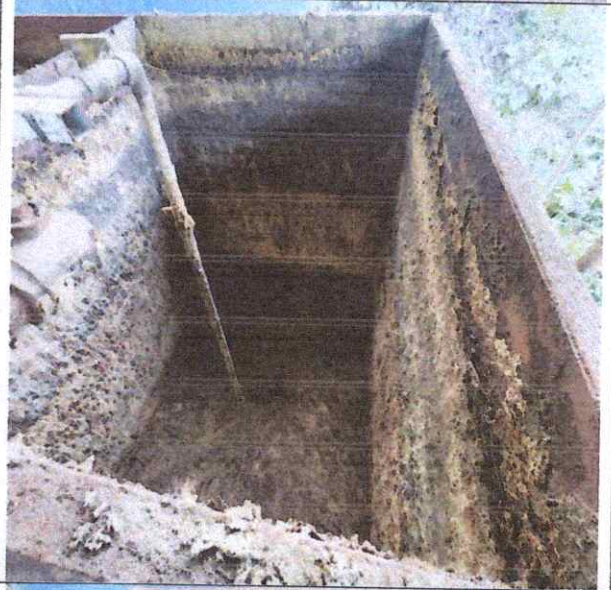
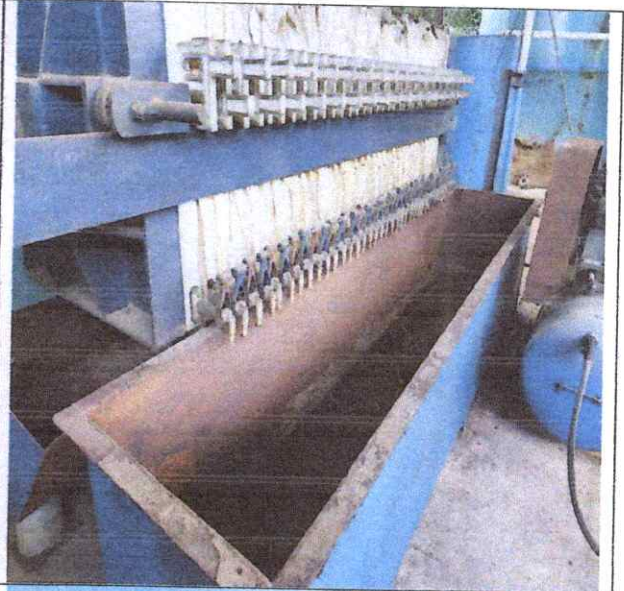
**Recommendation:**

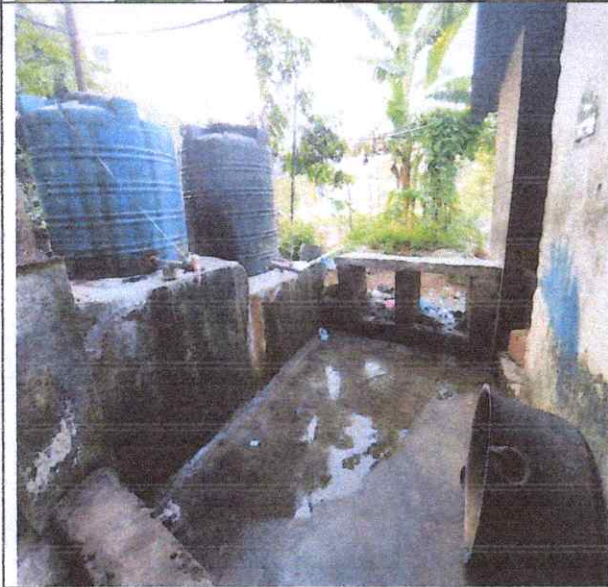
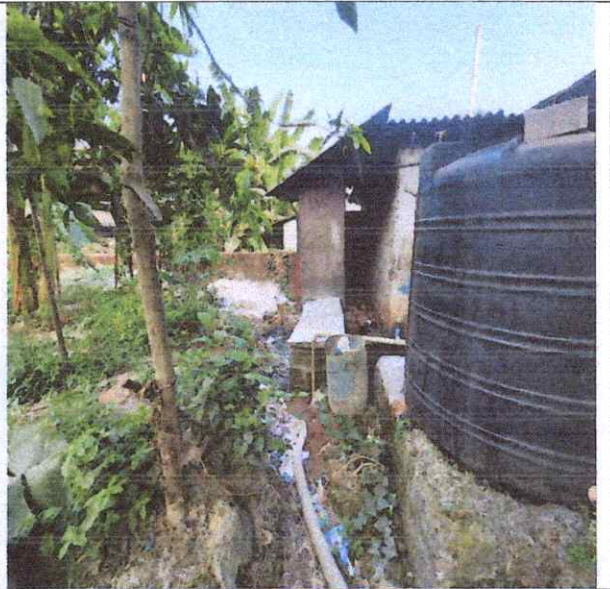
In view of the above, notice may be issued to I/A's informing to take corrective measures to address the non-compliance observations.

**REGIONAL OFFICER,  
KSPCB, RO-MANGALURU**

Photographs taken during inspection at M/s. Shiaar Enterprises (Formerly M/s. Mangalore Proteins), Plot No 450/P & 451, Baikampady Industrial Area, Mangaluru Taluk, D.K District-575 011 on 19.01.2023



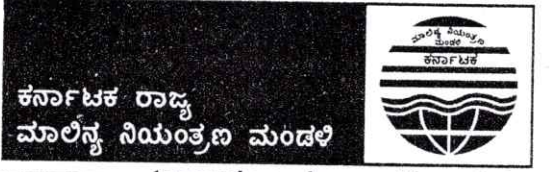




## Regional Office :

**Karnataka State Pollution Control Board**  
Parisara Bhavana, 10B, Baikampady Industrial Area,  
Mangaluru - 575 011  
Tel.: 0824-2408239  
e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :  
ಪರಿಸರ ಭವನ, 10ಬಿ  
ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ  
ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka  
Date: 24.1.2023

No.PCB/RO/DEO/MNG/2022-23/ 1739

## //NOTICE//

To,

**The Oecupier,****M/s. Shiaar Enterprises (Formerly M/s. Mangalore Proteins),****Plot No.450/P & 451, Baikampady Industrial Area,****Mangaluru Taluk, D.K. District-575 011.**

Sir,

**Sub:** Non-compliance under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention and Control of Pollution) Act, 1981-reg.

**Ref:** 1. CFO issued by this Office vide Consent Order No.CTO-326131,  
Dated: 11.08.2021.

2. Complaint submitted to this Office by Sri Deepak Kuvello dated: 25.08.2022.

3. Letter submitted by Kanara Industries Association to this Office vide  
Ref No: 2022-23/75 on dated: 19.01.2023.

4. Inspection of the industry by the Undersigned on 19.01.2023.

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With reference to the above, it is to be informed that this office had issued Consent for Operation to your industry for the manufacture of Chicken Oil-15000 Lt/month, Animal Feed powder-150M.T/month which is valid up to 30.09.2029 cited vide ref (1). Further this office has received complaint cited vide ref (2). Kanara Industries Association vide their letter cited at ref (3) have submitted representation to Hon'ble Deputy Commissioner to initiate action against your industry, wherein they have stated that though conditional CFO for manufacture of chicken meal was accorded to your industry, the obnoxious and foul smell is continuously emanating from your industry due to which the workers from the neighboring industries are complaining about various health issues like nausea, breathlessness and dizziness. In view of the above said complaint, the industry was inspected by the undersigned on 19.01.2023 and following observations were made:

1. The ETP was not in operation during inspection.
2. The ETP has not been provided with inlet meter to measure inflow quantity of waste water into ETP.
3. Energy meter and outflow meter for STP operation has not been installed.
4. You have not written STP units names on individual ETP Units.
5. You have not maintained ETP logbook showing the MLSS, inflow, out flow, energy meter reading and treated water utilization details.

6. You have not displayed STP flow chart and caution sign boards.
7. You have not maintained log book for generation and disposal of solid waste in scientific manner.
8. You have not maintained energy meter records for operation of Bio filter.
9. You have not maintained logbook for maintenance and operation of Bio filter.
10. You are informed to submit the details of operation and maintenance of Bio filter like change or top up of media inside the bio-filter etc.
11. You are informed to submit Action taken by your industry to mitigate the odour nuisance.
12. You are informed to submit the monitoring reports of air and water quality monitoring conducted if any.

However, you have been informed to cover the raw material receiving area and proper measures to smell areas to mitigate the smell nuisance. You are also informed to process the waste during the day time within 8 hours and without holding for longtime.

The above observations clearly indicate that you are not following the conditions of consent orders issued by the Board which is gross violations under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

In view of the above non-compliances, you are hereby informed to submit the above details within **SEVEN (7) days** and also called upon to **SHOW CAUSE** within **SEVEN (7) days** from the date of receipt of this notice, as to why this office shall not initiate action against your industry for violating Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. If no reply is received within the prescribed time then it is construed that you have nothing to say in this matter and this office will proceed with a recommendation to Board office to initiate further action as per the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 vide ref (2).

Yours faithfully,

*gls*  
24/1/23

**REGIONAL OFFICER,  
KSPCB, RO-MANGALURU**

# SHIAAR ENTERPRISES



To,

Karnataka State Pollution Control Board  
Parisara Bhavana, 10B, Baikampady Industrial Area,  
Mangaluru – 575011

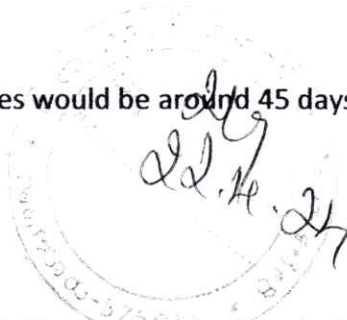
**Sub:** Remedial measures taken against cleaning and curbing of air and water pollution

**Respected sir,**

With reference to your above letter for notice No.PCB/RO(MNG)Shiaar/2023-24/3388 dated 28-03-2024:

Please find below remedial measures planned towards cleaning and curbing of air and water pollution

1. Absorbent material such as sand and gravel shall be placed on the burnt oil or any other liquid waste to ensure absorption of the material, the debris and other waste shall be cleaned and disposed of. The debris cleaned and collected shall be used for agricultural purposes. The final product bags if any shall be transferred away. Any spillage occurred during the transit shall be collected in waste bags.
  2. The quantity of products at the time of incident is Chicken Meal powder -300MT, Chicken Oil -40MT. The quantity lost due to the untoward incident is Chicken Meal -300MT, Chicken Oil-40MT. The total volume of products retrieved and in stock is Nil.
  3. The damage caused due to the fire accident amounts to INR 6,00,00,000/- (includes, loses such as equipment, building structure, final products).
  4. The following Corrective and Preventative action plans shall be implemented
    - Installation of CCTV to monitor any fire or workplace accident Occurrence.
    - Placing firefighting equipment, sprinklers, smoke detectors, fire safety doors and other essential firefighting equipment's.
    - Training personnel on Firefighting Techniques. Impartation of Work place safety Knowledge and Disaster Management Program.
    - Designing an evacuation plan for any fire outbreak emergency. Mock Drills to be conducted for Fire Fighting,
  5. The Time required to clean the entire premises would be around 45 days tentatively.
- Below is the action plan for clearing the site



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# SHIAAR ENTERPRISES

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- It is ensured that the area is safe for anyone entering the premises for cleaning activities, such as exposed electrical wires, sloppy surface. Sharps, abrasions shall be assured.
  - Ventilation shall be adequate, doors and windows shall be opened to increase air circulation and reduce the determination effect of smoke.
  - Removal and disposal of damaged items. The damaged items shall be removed and disposed according to local regulation for organic waste.
  - Moving of undamaged items and valuable items to a secure, smoke free location.
  - Removal of soot from walls, ceiling.
  - The residual water after cleaning shall be pumped into a tanker to ensure it does not come in contact with near by water resources.
6. Placing of activated charcoal around effected area to absorb any odours emanating from the charred items.
7. Our product is purely organic in nature.

Yours truly,

U Mohiyuddin Nashath  
General Manager

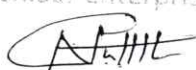
For Shiaar Enterprises



Authorised Signatory



## ACCIDENT REPORTING

Date and time of accident	28-03-2024, 04:45 am
Sequence of events leading to accident	Electrical short circuit
The waste involved in accident	Chicken meal & oil
Assessment of the effects of the accident on human health and environment	Possible air pollution due to emanation of smoke, water pollution due to the product mix with water resource
Emergency measures taken	1. 10 fire fighting vehicles were used to douse the fire
Steps taken to alleviate the effects of the accidents	1. Furthered sprinkling of the water around the place 2. Excavators and jcb used to arrest further spread of the fire 3. Firefighting squad, adequate number of tankers and fire engines are placed at the affected site
Steps taken to prevent the recurrence of such of an accident	1. Remediation of the processing factory, site is under process 2. Placement of firefighting equipment 3. CCTV with real-time monitoring
05-04-2024  Venue : mangalore	Signature: For shiaar enterprises:  Authorised signatory Designation : general manager